## Amendment in Environmental laws

\* 97. SHRI NANA DESHMUKH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the environmental degradation has already reached frightening proportions in India because its environment laws could only be described as antiquated and unimplementable;

(b) whether it is also a fact that the laws are falling short of serving the purpose of polluted rivers, contaminated underground water, fast depleting water table and endangered ozone layer while active participation and cooperation of individuals, community organisations, voluntary groups and industry are needed;

(c) if so, whether Government propose to amend the laws; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) No. Sir.

(b) to (d) Keeping in view the growth in industrial transportation and other economic activities and services, the Government has initiated a process of assessing various aspects related to enhancing the efficacy of the Environment (Protection) Act, 1986.

# **Fertilisers Dealerships for SCs/STs**

\* 98. SHRI K.B. KRISHNA MURTHY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that various fertiliser companies falling within the administrative control of the Ministry of Chemicals and Fertilisers appoint/engage, persons/firms as dealers for transportation, carrying/forward and sale of various fertiliser products;

(b) if so, the provisions, if any, made for reserving a quota in such dealerships/agencies for SCs/STs, proportionate to their population, and the number of such dealerships awarded to persons belonging to SCs/STs during the last five years, as compared to the total dealership and their percentage; and

(c) if not, the reasons for the same?

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THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SC'RESH P. PRABHU):

(a) Yes. The fertiliser manufacturing companies under the administrative control of Ministry of Chemicais and Fertilisers do engage handling and transport contractors and appoint dealers for sale of their fertiliser.

(b) and (c) The Government had issued instructions in September, 1978 to public sector fertiliser manufacturing undertakings (PSUs) to reserve 25% of all future appointment of dealers for Scheduled Casies (SCs)ZScheduled Tribes (STs). There are no such instructions for reservation in the case of handling and transport contractors.

The Company-wise position of total number of dealers belonging to SCs/STs in respect of different PSUs is given in the enclosed Statements.

#### STATEMENT

## Appointment of Fertiliser Dealers by Public Sectoi Companies during the last Five Yean

s. No.	Name of the Company	General Category	SC&ST	% of SCs/STs
]	Rashtriya Chemicals and Fertilisers Ltd.	1343	72	5.1
2	Madras Fertilisers Ltd.	1074	9	0.8
3	Pyrites, Phosphates and Chemicais Ltd.	187	4	2.1
4	Fertiliser Corpniation of India	224	215	49.9
5	Fertilisers and Chemicals Travancore Ltd.	1516	216	12.5
6	National Fcrtiliv, rs Ltd.	1082	50	4.4
7	Paradeep Phosphates Ltd.	718	2	0.3

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s. No	Name of the Company	General Category	SC&ST	% of SCs/STs
8	Hindustan Fertiliser Corporation Ltd.	589	15	2.5

# Welfare Schemes for Women and Children

<sup>†</sup> \* 99. PROF. R.B.S» VARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names and details of schemes for the welfare of women\* and children being run by Government;

(b) the amount spent on these schemes during the last three years, alongwith the year-wise details thereof; and

(c) the number of women and children benefited under child care and safe motherhood programmes during the last two years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR): (a) to-(c) Information is being collected and will be laid on the Table of the House.

## Pollution in Ganga by Industries in U.P.

<sup>†</sup> \* 100. SHRI NARENDRA MOHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) what percentage of pollution being spread by factories situated on the bank of the Ganga in Uttar Pradesh can be controlled and by when the schemes formulated to control pollution would be completed and the Ganges river be made pollution free;

(b) the steps taken to check pollution being spread by the tanneries and other industries in the Ganges river in Uttar Pradesh and to what extent the same have been-successful; and

(c) the position in this regard throughout the country?

THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) to (c) A total of 117 industries have been identified on the bank of Ganga in Uttar Pradesh. Out of this 78

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<sup>&</sup>lt;sup>†</sup> Original notice of the question was received in Hindi.